of Directors of Sri Nimbarak Proper Kajora Coal Company (Private) Limited, West Bengal ;

(b) the total amount of Income tax and other taxes assessed on the company and its Directors during the last three years ;

(c) whether the company has cleared its arrears and, if not, the outstanding amount of taxes against the company and its Directors ; and

(d) the steps taken by Government to collect the above taxes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The names of the members of the Board of Directors of Sri Nimbarak Proper Kajora Coal Co Pvt. Ltd., West Bengal are given below :—

1. Shri Mathmull Bhuwalka
2. Shri Sitaram Bhuwalka

(b) to (d). The requisite information is given in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT—320/71]

Memorandum submitted by Central Government Pensioners' Association

1311. SHRI B. N. REDDY : Will the Minister of FINANCE be pleased to state ·

(a) whether attention of Government has been drawn to the memorandum submitted to the President of India, in Madras on 28th April, 1971, by the Central Government Pensioners' Association ;

(b) if so, the main features thereof ; and

(c) the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) The main point of the memorandum is that the pensioners' case may be treated as one of the items for terms of reference of the Pay Commission for urgent enquiry.

(c) There is no proposal to include the case of pensioners in the terms of reference of the Pay Commission, but Government propose to consider, in due course, the question of grant of relief to pensioners in the light of general recommendations of the Pay Commission in the matter of pensionary benefits for serving Government servants.

सरकारी कर्मचारियों द्वारा मकान किराये की रसीद प्रस्तुत किया जाना

1312. **श्री भारत सिंह चौहान :** क्या वित्त मंत्री 2 अप्रैल, 1971 के अतारांकित प्रश्न संख्या 179 के उत्तर के सम्बन्ध मे यह बताने की कृपा करेंगे कि .

(क) क्या प्रश्न के भाग (ख) और (ग) के सम्बन्ध मे इस बीच अपेक्षित जानकारी एकत्रित कर ली गई है , और

(ख) यदि हा, तो वह क्या है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री के० आर० गणेश) . (क) जी, हा ।

(ख) सूचना का विवरण-पत्र सदन की मेज पर रख दिया गया है ।

विवरण

दिल्ली पुलिस मे जो अराजपत्रित कर्मचारी बिना किराया दिये आवास पाने के हकदार है परन्तु जिनके लिए आवास की व्यवस्था नही की जा सकी है उन्हे उसकी एवज मे, किराये पर किये गये मकान पर उनके द्वारा किये गये वास्तविक खर्च की सीमा तक, अन्य निर्धारित शर्तें पूरी होने पर, मकान किराया भत्ता दिया जाता है जो वेतन के 25 प्रतिशत तक हो सकता है । जिन मामलो मे, इस व्यवस्था के अन्तर्गत, मकान किराया भत्ते का दावा 15 प्रतिशत से अधिक रकम का पेश किया जाता है, केवल उन्हीं में, सम्बन्धित कर्मचारी को मकान किराये की रसीद पेश करनी होती है । केन्द्रीय गुप्त-सूचना ब्यूरो तथा केन्द्रीय जाच ब्यूरो के जो अराजपत्रित